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Central Administrative Tribunal
Principal Bench, New Delhi

O.A.No.1990/91

New Delhi this the 2nd day of August, 1995.

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Dr A. Vedavalli, Member (J)

Shri Mani Ram,
Inspector of Police D-786
III/Bn DAP
House No. 94, Alipur,
Delhi-110036. Applicant

(By Advocate : None)

VERSUS

1. Commissioner of Police,
Police Headquarters,
I.P. Estate, New Delhi
2. The Additional Commissioner of Police,
(Operation PHQ , I.P. Estate)
New Delhi.
3. The Dy Commissioner of Police,
D.C.P./DE Cell Vigilance,
Delhi. ... Respondents

(By Advocate : Shri Girish Kathpalia)

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

Shri Kathpalia states at the Bar that the applicant in this case Shri Mani Ram, Inspector of Police has since unfortunately expired on 9.2.92, and copy of the death certificate is shown to us across the bar, which is taken on record.

2. None of the deceased applicants' legal representatives have applied for being brought on record as necessary parties within the prescribed

period of 90 days of the applicants demise, as required under Rule 18 C.A.T.(Procedure) Rules.

3. Under the circumstances this O.A. shall abate. No costs.

A. Vedavalli

(Dr A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)

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